

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

(2)

O.A. NO: 631/92  
RXXXXXXX:

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DATE OF DECISION 24.7.1992

Smt. S.G. Bhopale Petitioner

Shri A.L. Kasturey Advocate for the Petitioners

Versus

Union of India & Another Respondent

Shri P.M. Pradhab Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. T.C. REDDY, Member (J).

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

T.C. REDDY  
Member (J).

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY.

O.A.631/92.

Smt. S.G. Bhopale,  
C/o. K.D. Kulkarni, Advocate  
Pendse Nagar Road No.3,  
Nandadeep-16,  
DOMBIVLI (EAST) 421 201.

.. Applicant.

Vs.

1. Union of India, through  
Chief Postmaster General,  
Bombay.
2. The Postmaster General,  
Goa Circle,  
Panaji - Goa.
3. The Sr. Superintendent of Post  
Officers, Kolhapur Division,  
KOLHAPUR.

.. Respondents.

Coram : Hon'ble Shri T.C. Reddy, Member (J).

Appearances:

Shri K.D. Kulkarni, Counsel  
for the applicant.

Shri P.M. Pradhan, Counsel  
for the Respondents.

ORAL JUDGMENT :

Dated : 24.7.1992.

I Per : Shri T.C. Reddy, Member (J) I

This is an application filed under section 19 of the Administrative Tribunals Act, to direct the respondents to sanction pensionary benefits to the applicant and to provide appointment to her on compassionate ground.

2. The facts giving rise to this O.A. in brief may be stated as follows.

3. Shri Shivanand Umaji Bhopale is the husband of the applicant. He was working as a Postal Assistant (Clerk)

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in Shaniwar Peth, Kolhapur Post Office. He had put in 10 years of service in Postal Department. He died on 29.12.1990 near Jaysingpur Railway Station. The applicant aged about 28 years is the wife of the said Shivanand Umaji Bhopale with 2 children through her husband (late) Shri Shivanand Umaji Bhopale. The applicant has filed the present application for the reliefs indicated above.

4. During the course of admission hearing, we heard today Mr. K.D. Kulkarni, Counsel for the applicant and Mr. P.M. Pradhan, Counsel for the Respondents. During the course of hearing Mr. Pradhan brought to our notice that the husband of the applicant had committed fraud of Rs.55,596.80 while in service and that disciplinary proceeding was contemplated against him, and that the applicant's husband committed suicide by throwing himself before the running train. Whether the applicant's husband had met with ~~suicidal~~ death or had died in an accident, the same is not germane for the purpose of deciding this O.A. So in view of this position, we direct the respondents to pay the applicant all the pensionary benefits to which the applicant is entitled in accordance with the Rules within a period of 3 months from the date of receipt of this order. Further the respondents are directed to consider to pay to the applicant other benefits if any to which she is entitled.

5. The applicant had made a representation dtd. 22.3.1991 to the Respondents to provide her compassionate appointment. The said representation ~~has been~~ not yet decided by the respondents. In view of this position, we direct the respondents to pass final order on the representation of the applicant dtd. 22.3.1991, within 3 months from the date of this order. If the applicant is aggrieved by the said final order, the applicant would be at liberty to approach

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this Tribunal afresh in accordance with law.

6. Accordingly the application is allowed at the admission stage. There will be no order as to costs.

T. Chandrasekhara Reddy  
( T. Chandrasekhara Reddy )  
Member (J).

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